FORM 2

¹[THE DESIGNS ACT, 2000]

CLAIM UNDER ²[SECTION 8(1) & (5)] TO PROCEED AS AN APPLICANT OR JOINT APPLICANT Se First Schedule!

³ [For Fee see First Schedule]	'
*State name, address and nationality of claimants.	I (or We)^,
	hereby request that the application for Design Nodateddated
^B State the name of the applicant(s) for Design.	made by ⁸
Clnsert (in full) name, address and nationality of the person(s) in whose name(s) it is requested that the application shall proceed.	may proceed in the name(s) of
^p Give particulars of such document giving its date, the parties there of and showing how the claim here made is substantiated.	I/we claim to be entitled to proceed as applicant(s) for the Design by virtue of
EState the nature of the document (copy).	And in the proof whether I/We transmit the accompanying ^E
	My/Our address for service in India is—
	Dated this day of20.,
PTo be signed by the claimant(s). State name, address and nationality of the applicant.	Signature ^F
To be signed by the applicant(s) or authorised agent.	(Signature) ^H

To The Controller of Designs, The Patent Office,